

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting of NC-VI held on 09.06.2011

Meeting No. 07/AM12 & 08/12 for the licensing year 2011-12 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 09.06.2011 under the Chairmanship of Ms. Shubhra, Jt. DGFT. Following officers were present in the meeting.

S.N	Name of the Officer	Designation	Department
1	Sh.J.P Maurya	Asst .I.A	MFPI
2	Sh. S.K. Jain	Asst .I.A.	DIPP
3	Sh. A. K. Ojha	A.D.	MSME
4	Sh. C. Gangadharan	Dy. DG	DGFT
5	Sh. S.K. Panigrahi	E.O.	DGFT

Committee ratified the minutes of meeting No. 04/12 & 05/12 held on 19.05.2011 & 06/12 held on 26.05.2011. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice 37 dated 23.08.2007.

PART-I

1	111 Case No.:2/45/85-ALC3/2010	Party Name:ESSEM TECNOPINZ PVT. LTD	Meet No/Date:7/85-ALC3/2011 09.06.2011	Status:
	HQ File :01/85/050/00186/AM11/	RLA File :31/21/040/00381/AM11/	Lic.No/Date:3110047335 11.03.2011	Deferred
	Subject-Fixation of Ad-hoc norms under para 4.7 The case was considered by the committee as per agenda. The committee decided to remind RA to furnish hard copy of the application and to obtain comments from DIPP and place the case before Norms committee..			

2	112 Case No.:8/7/85-ALC3/2011	Party Name:ESSEM TECNOPINZ PVT. LTD	Meet No/Date:7/85-ALC3/2011 09.06.2011	Status:
	HQ File :01/85/050/00034/AM12/	RLA File :31/24/040/00011/AM12/	Lic.No/Date:3110048308 27.05.2011	Deferred
	Subject-Fixation of Ad-hoc norms under Para 4.7			

The case was considered by the committee as per agenda. . The committee decided to remind RA to furnish hard copy of the application and to obtain comments from DIPP and place the case before Norms committee..

3	113 Case No.:5/7/85-ALC3/2011	Party Name:ACG ASSOCIATED CAPSULES PVT. LIMITED	Meet No/Date:7/85-ALC3/2011 09.06.2011	Status:
	HQ File :01/85/050/00031/AM12/	RLA File :03/94/040/01116/AM11/	Lic.No/Date:0310624797 01.04.2011	Deferred
	Subject-Fixation of Ad-hoc norms under Para 4.7 The case was considered by the committee as per agenda. The committee decided to remind C&PC for their comments and deferred the case. To be relisted on receiving of comments			

4	114 Case No.:6/7/85-ALC3/2011	Party Name:ACG ASSOCIATED CAPSULES PVT. LIMITED	Meet No/Date:7/85-ALC3/2011 09.06.2011	Status:
	HQ File :01/85/050/00032/AM12/	RLA File :03/94/040/01109/AM11/	Lic.No/Date:0310624033 29.03.2011	Deferred
	Subject-Fixation of Ad-hoc norms under Para 4.7 The case was considered by the committee as per agenda. The committee decided to remind C&PC for their comments and deferred the case. To be relisted on receiving of comments from Technical Authority			

	115	Party Name:TIRUPATI MICROTECH PVT.	Meet No/Date:7/85-ALC3/2011	Status:
	Case No.:5/7/85-ALC3/2011	TD	09.06.2011	

5	Case No.:2/7/85-ALC3/2011	LTD.,	09.06.2011	
	HQ File :01/85/050/00028/AM12/	RLA File :03/95/040/01003/AM11/	Lic.No/Date:0310621229 15.03.2011	Deferred
	Subject-Fixation of Ad-hoc norms under Para 4.7 The case was considered by the committee as per agenda. The committee decided to remind C&PC for their comments and deferred the case. To be relisted on receiving of comments from Technical Authority			

6	116 Case No.:1/7/85-ALC3/2011	Party Name:TIRUPATI MICROTECH PVT. LTD.,	Meet No/Date:7/85-ALC3/2011 09.06.2011	Status:
	HQ File :01/85/050/00027/AM12/	RLA File :03/95/040/01004/AM11/	Lic.No/Date:0310621227 15.03.2011	Deferred
	Subject-Fixation of Ad-hoc input -output norms under Para 4.7 The case was considered by the committee as per agenda. . The committee decided to remind C&PC for their comments and deferred the case. To be relisted on receiving of comments from Technical Authority			

7	117 Case No.:2/21/85-ALC3/2010	Party Name:CHOICE TRADING CORPORATION PRIVATE LIMITED	Meet No/Date:7/85-ALC3/2011 09.06.2011	Status:
	HQ File :01/85/050/00070/AM11/	RLA File :10/24/040/00033/AM11/	Lic.No/Date:1010039891 20.08.2010	Deferred
	Subject-Fixation of Ad-hoc norms under Para 4.7 The case was considered by the committee as per agenda. The committee decided to remind MPEDA for their comments and deferred the case. To be relisted on receiving of comments from Technical Authority			
8	118 Case No.:7/7/85-ALC3/2011	Party Name:LACTOSE (INDIA) LTD.,	Meet No/Date:7/85-ALC3/2011 09.06.2011	Status:
	HQ File :01/85/050/00033/AM12/	RLA File :03/95/040/00980/AM11/	Lic.No/Date:0310620950 14.03.2011	Deferred
	Subject-Fixation of Ad-hoc Input-output norms under Para 4.7 The case was considered by the committee as per agenda. . The committee noted that comments is awaited from NDRI and decided to refer the case to Department of pharmaceuticals for their comments and deferred the case. To be relisted on receiving of comments from Technical Authority			

9	119 Case No.:1/36/85-ALC3/2010	Party Name:INDUSTRIAL FOAMS PVT LTD	Meet No/Date:7/85-ALC3/2011 09.06.2011	Status:
	HQ File :01/85/050/00146/AM11/	RLA File :05/23/040/00231/AM10/	Lic.No/Date:0510261679 01.04.2010	Deferred
	Subject-Fixation of Ad-hoc Input-output norms under Para 4.7 The case was considered by the committee as per agenda. The committee decided to remind RA for hard copy of the application and place the case on receiving the comments from the technical authority and deferred the case			

10	120 Case No.:9/7/85-ALC3/2011	Party Name:M & B ENGINEERING PVT. LTD.	Meet No/Date:7/85-ALC3/2011 09.06.2011	Status:
	HQ File :01/85/050/00035/AM12/	RLA File :08/24/040/00360/AM11/	Lic.No/Date:0810098214 13.04.2011	Deferred
	Subject-Fixation of Ad-hoc Input-output norms under Para 4.7 The case was considered by the committee as per agenda. The committee decided to call for the following information from the applicant firm as per the DIPP's letter Dated 9.6.2011 and deferred the case. To be re-listed on receipt of comments from the technical authority I. Size of export product namely pre-engineered steel Building ii.Net weight of each of the imported and indigenous inputs, for the purpose of material balancing iii.Thickness of imported items from Sl.no 1 to 14 iv. Detailed calculations as to how the quantity of raw materials proposed for import has been arrived at including the net weight of component to be manufactured out of the imported raw materials.			

11	121 Case No.:4/7/85-ALC3/2011	Party Name:AL KABEER EXPORTS PVT. LTD	Meet No/Date:7/85-ALC3/2011 09.06.2011	Status:
	HQ File :01/85/050/00030/AM12/	RLA File :03/94/040/01076/AM11/	Lic.No/Date:0310620023 08.03.2011	Deferred
	Subject-Fixation of Ad-hoc Input-output norms under Para 4.7 The case was considered by the committee as per agenda. The committee decided to remind MSME for their comments and deferred the case . To be re listed on receiving comments .			

12	122 Case No.:6/85-ALC3/2011	Party Name:SWATHI EXPORTS	Meet No/Date:7/85-ALC3/2011 09.06.2011	Status:
	HQ File :01/85/050/00142/AM11/	RLA File :07/24/040/00353/AM11/	Lic.No/Date:0710076245 24.12.2010	Deferred
	Subject-Fixation of Ad-hoc Input-output norms under Para 4.7 The case was considered by the committee as per agenda. The committee decided to obtain hard copy from the RA and also examine the case on file.			

13	123 Case No.:3/7/85-ALC3/2011	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:7/85-ALC3/2011 09.06.2011	Status:
	HQ File :01/85/050/00029/AM12/	RLA File :03/94/040/01000/AM11/	Lic.No/Date:0310620019 08.03.2011	Transfer
	Subject-Fixation of Ad-hoc Input-output norms under Para 4.7 The case was considered by the committee as per agenda. The committee decided to transfer the case to NC-IV.			

PART-II

124	Party Name:ALKALOIDS CORPORATION	Meet No/Date:8/85-ALC3/2011	Status:
-----	----------------------------------	-----------------------------	---------

1	Case No.:3/16/85-ALC3/2010		09.06.2011	
	HQ File :01/85/050/00054/AM11/	RLA File :02/24/040/00051/AM11/	Lic.No/Date:0210144764 09.07.2010	Deferred
	Subject-Fixation of Ad-hoc Input-output norms under Para 4.7 The case was considered by the committee as per agenda. The committee noted that the AYUSH has not furnished their comments despite various reminders. The committee decided to put up the case on file.			

2	125 Case No.:3/35/85-ALC3/2010	Party Name:ALKALOIDS CORPORATION	Meet No/Date:8/85-ALC3/2011 09.06.2011	Status:
	HQ File :01/85/050/00145/AM11/	RLA File :02/24/040/00169/AM11/	Lic.No/Date:0210152737 28.12.2010	Deferred
	Subject-Fixation of Ad-hoc Input-output norms under Para 4.7 The case was considered by the committee as per agenda. The committee noted that the AYUSH has not furnished their comments despite various reminders. The committee decided to put up the case on file.			

3	126 Case No.:2/8/85-ALC3/2011		Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,		Meet No/Date:8/85-ALC3/2011 09.06.2011		Status:		
	HQ File :01/85/050/00037/AM12/		RLA File :02/24/040/00015/AM12/		Lic.No/Date:0210158506 06.05.2011		Approved		
	Subject-Fixation of Ad-hoc Input-output norms under Para 4.7 committee as per agenda. The committee decided to ratify the norms on net to net basis as under:-							The case was considered by the	
	Export Item		Qty.		Import Item		Qty.		
	Infusions: 37,50,000Nos. Infusion Bags with Tags in 37,50,000Nos.		7500.000Kgs.		Infusions		7500.00Kgs		
Filter Paper (12.3 GSM+/-10%)					750.00Kgs				
Aluminum Foil Laminate					37.50.000Nos.				

Aluminium Laminates	Foil	(in Roll Form)	
		Tags	37,50,000Nos.
		Tea Bag Cartons	1,50,000Nos.

RA may take consequential action as per policy/procedure.

4

127	Party Name:NEWBY TEAS OVERSEAS	Meet No/Date:8/85-ALC3/2011	Status:
Case No.:1/8/85-ALC3/2011	PVT.LTD.,	09.06.2011	
HQ File :01/85/050/00036/AM12/	RLA File :02/24/040/00016/AM12/	Lic.No/Date:0210158511	Approved
		06.05.2011	
Subject-Fixation of Ad-hoc Input-output norms under Para 4.7			
The case was considered by the committee as per agenda. The committee decided to fix the Ad-hoc input output norms under para 4.7 on net to net basis as under:-			
Export Item	Qty.	Import Item	Qty.
Tea in 30,000Nos.	3000.00Kgs	Tea (of various origins).	3000.00Kgs
Catering Pouch (100Gms. Each) (Blend of 100% Imported Tea of various origins).		Catering Pouch (Paper Pouch with inside Aluminium Foil Laminate)	30000 Nos.
RA may take consequential action as per policy/procedure.			

5	128	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:8/85-ALC3/2011 09.06.2011	Status:
	HQ File :01/85/050/00155/AM11/	RLA File :02/24/040/00076/AM11/	Lic.No/Date:0210146176 10.08.2010	Rejected
	Subject -Modification of Ad-hoc Input-output norms under Para 4.7			
	The case was considered by the committee as per agenda. After consideration upon the issue, the committee decided to maintain earlier decision.			

6	129	Party Name:JEWEL CONSUMER CARE	Meet No/Date:8/85-ALC3/2011	Status:
	Case No.:11/28/85-ALC3/2010	P LTD.	09.06.2011	
	HQ File :01/85/050/00112/AM11/	RLA File :34/24/040/00083/AM11/	Lic.No/Date:3410027513	Approved
			14.07.2010	
Subject-Fixation of Ad-hoc Input-output norms under Para 4.7				
The case was considered by the committee as per agenda. The committee decided to ratify theAdhoc norms as per written comments of C&PC vide their letter No. 46011/68/2009-PC-II				

dated 20.04.2011 as under:-

Export Item	Qty.	Import Item	Qty
Tooth Brush (Interdental Head Cylindrical & Conical with Handle)	1 Set	1. Toothbrush Head (Cylindrical) 2. Toothbrush Head (Conical) Raw material for one Kg of Polypropylene Part contained in export product:- 1. Polypropylene Homopolymer and Copolymer Granules 2. Polypropylene Colour Master Batch Raw-material for one Kg of TPE part contained in the export product:- 1. Thermoplastic Elastomer Granules 2. TPE Colour Master Batch	Net +5% wastage Net +5% wastage 1.04Kg 0.02Kg 1.04Kg 0.02Kg

Export Item	Qty.	Import Item	Qty
Interdental Twisted Bruch	1 Set	1. Relevant Twisted Brush Head Raw material for one Kg of Polypropylene Part contained in export product:- 1. Polypropylene Homopolymer and Copolymer Granules 2. Polypropylene Colour Master Batch Raw-material for one Kg of TPE part contained in the export product:- 1. Thermoplastic Elastomer Granules 2. TPE Colour Master Batch	Net +5% wastage 1.04Kg 0.02Kg 1.04Kg 0.02Kg

Export Item	Qty.	Import Item	Qty
Tongue Cleaner	1 Set	Raw material for one Kg. of Polypropylene Part contained in the export product:- 1. Polypropylene Granules 2. Polypropylene Colour Master Batch Raw material for one Kg of TPE Part contained in export product:- 1. Thermoplastic Elastomer Granules 2. TPE Colour Master Batch	 1.03Kg 0.02Kg 1.03Kg 0.02Kg

RA may take consequential action as per policy/procedure

7	130 Case No.:3/8/85-ALC3/2011	Party Name:NTL ELECTRONICS INDIA LTD.	Meet No/Date:8/85-ALC3/2011 09.06.2011	Status:
	HQ File :01/85/050/00038/AM12/	RLA File :05/24/040/00073/AM12/	Lic.No/Date:0510292282 31.05.2011	Deferred
	Subject-Fixation of Ad-hoc Input-output norms under Para 4. The case was considered by the committee as per agenda. The committee decided to remind RA to furnish hard copy of the application and obtain comments from technical authority and place the case before Norms Committee..			

From comments from technical authority and place the case before Norms Committee..

8	131 Case No.:2/35/85-ALC3/2010	Party Name:IMSOFER MANUFACTURING (INDIA) PRIVATE LIMITED,	Meet No/Date:8/85-ALC3/2011 09.06.2011	Status:
	HQ File :01/85/050/00144/AM11/	RLA File :31/24/040/00213/AM11/	Lic.No/Date:3110046139 27.12.2010	Deferred
	Subject-Fixation of Ad-hoc Input-output norms under Para 4. 7 The case was considered by the committee as per agenda. The committee decided to remind RA to furnish hard copy of the application. and obtain comments from technical authority and place the case before Norms Committee..			

9	132 Case No.:1/23/85-ALC3/2010	Party Name:FEATHERLITE OFFICE SYSTEMS PVT. LTD.	Meet No/Date:8/85-ALC3/2011 09.06.2011	Status:
	HQ File :01/85/050/00085/AM11/	RLA File :07/21/040/00117/AM11/	Lic.No/Date:0710072321 17.06.2010	Approved
	Subject-Fixation of Ad-hoc Input-output norms under Para 4. 7 The case was considered by the committee as per agenda. The committee noted that SION A-3552 already exists for the export product. Ratification of ad-hoc norms is not necessary			

10	133 Case No.:1/43/85-ALC3/2010	Party Name:INNOVATIVE CUISINE PVT. LTD.	Meet No/Date:8/85-ALC3/2011 09.06.2011	Status:
	HQ File :01/85/050/00182/AM11/	RLA File :08/24/040/00346/AM11/	Lic.No/Date:0810096975 08.03.2011	Deferred
	Subject-Fixation of Ad-hoc Input-output norms under Para 4. 7 The case was considered by the committee as per agenda. It was noted that the comments of MSME are awaited. The committee decided to remind MSME and place the case before NC on receipt of comments.			

	134 Case No.:4/6/85-ALC3/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:8/85-ALC3/2011 09.06.2011	Status:
	HQ File :01/85/050/00026/AM12/	RLA File :09/24/040/00507/AM11/	Lic.No/Date:0910045940	Transfer

11		16.03.2011	
	Subject-Fixation of Ad-hoc Input-output norms under Para 4. 7 The case was considered by the committee as per agenda. The committee decided to transfer the case to NC-IV.		

12	135 Case No.:3/39/85-ALC3/2010	Party Name:DR. WILLMAR SCHWABE INDIA PVT LTD	Meet No/Date:8/85-ALC3/2011 09.06.2011	Status:
	HQ File :01/85/050/00177/AM11/	RLA File :05/23/040/00305/AM11/	Lic.No/Date:0510282514 31.01.2011	Deferred-
	Subject-Fixation of Ad-hoc Input-output norms under Para 4. 7 The case was considered by the committee as per agenda. The committee noted that the firm claimed 6.52% wastage against Advance Authorisation No. 0510282514 dated 31.1.2011 and 16.4% wastage claimed against Advance Authorisation No.0510268652 dated 21.7.2010 and sought for the reasons and also whether the export products against both the Authorisations are different. The committee decided to remind the firm to furnish the justification in this regard and place the case before committee on receipt of information			

13	136 Case No.:18/28/85-ALC3/2010	Party Name:DR. WILLMAR SCHWABE INDIA PVT LTD	Meet No/Date:8/85-ALC3/2011 09.06.2011	Status:
	HQ File :01/85/050/00119/AM11/	RLA File :05/23/040/00108/AM11/	Lic.No/Date:0510268652 21.07.2010	Deferred
	Subject-Fixation of Ad-hoc Input-output norms under Para 4. 7 The case was considered by the committee as per agenda. The committee noted that the firm claimed 6.52% wastage against Advance Authorisation No. 0510282514 dated 31.1.2011 and 16.4% wastage claimed against Advance Authorisation No.0510268652 dated 21.7.2010 and sought for the reasons and also whether the export products against both the Authorisations are different. The committee decided to remind the firm to furnish the justification in this regard and place the case before committee on receipt of information			